

Open Court

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 14 th Day of February, 2000.

Present:— Hon'ble Mr. S.K.I. Naqvi, Member (J.)

Original Application No. 1745 of 1993.

Triyugi Nath
son of Sri G.L. Mishra,
resident of 704 A, Lalit Nagar,
Northern Railway, Colony,
Allahabad.

... Applicant.

(Through Sri K.N. Katiyar, Adv.)

Versus

1. Union of India, through Chairman,
Railway Board, Rail Bhawan,
New Delhi.

2. General Manager, Northern Railway
Baroda House, New Delhi.

3. Divisional Railway Manager,
Northern Railway, Nawab Yusuf Road,
Allahabad.

through

Senior Divisional Personnel Officer,
Northern Railway, Nawab Yusuf Road,
Allahabad.

... Respondents.

(Through Sri C.S. Singh, Adv.)

Order (Open Court)

(By Hon'ble Mr. S.K.I. Naqvi, J.M.)

Sri Triyugi Nath has come up under section 19 of the Central Administrative Tribunals Act for the direction to the respondents to refix his pay in accordance with directions in this regard as issued from time to time.

2. As per the applicant's case, he has not been given the benefit of his previous service as he had already served seventeen years in Army before

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joining Northern Railway. The applicant has also referred the instances of Sri R.C. Bhartiya, Sri Kishan Pal Singh and Sri H.K. Mishra.

3. The respondents have contested the case and filed the counter reply and it has been asserted on behalf of respondents 1 to 3 that the pay of the applicant has rightly been fixed in accordance with the directions in this regard and the impugned order dated 12.11.92 has been passed after due consideration of the directions and rules in this regard.

4. Heard Sri K.N. Katiyar for the applicant and Sri C.S. Singh for respondent No.4 and perused the record.

5. Sri C.S. Singh has simply mentioned that that the applicant has already deleted the prayer which was directed against respondent No.4, therefore, there remains a very little role on his part in this case. Taking into consideration the facts and circumstances of the case, it is found expedient to direct the applicant to move fresh representation before the respondents giving complete details of the matter and the instances which he has pressed before the Tribunal during the course of arguments and the respondents are directed to pass detailed reasoned and speaking order within four months from the date of representation by the applicant. The case is decided with the above directions. No order as to costs.

Sae
Member (J.)

Nafees.